

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:4592  
ANSWERED ON:23.12.2005  
POWER SHARING DISPUTE  
Bhagora Shri Mahavir

**Will the Minister of POWER be pleased to state:**

- (a) whether the Union Government proposes to refer the claim of Rajasthan Government for its share in the Hydel Power Projects of Punjab;
- (b) if not, the reasons therefor and the steps taken by the Government to determine the share of Rajasthan in the projects mentioned in the agreement;
- (c) whether the Central Electricity Authority/Central Water Commission have prepared any background note regarding share of Rajasthan in the Hydel Power Projects of Punjab;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS(SHRI PRIYA RANJAN DASMUNSI)

(a) & (b): An agreement was reached between the States of Punjab, Haryana & Rajasthan and Government of India on 10.05.1984 wherein it was agreed that in view of the claims raised by Haryana & Rajasthan to sharing of power in Anandpur Sahib Hydel Project, Mukerian Hydel Project, Thein Dam project, UBDC Stage – II and Shahpur Kandi hydel Scheme, the Government of India shall refer the matter to the Hon'ble Supreme Court for its opinion. A reference was to be made to the Hon'ble Supreme Court seeking its opinion whether the States of Rajasthan & Haryana are entitled to a share in the power generated from these hydel schemes and in case they are, what would be the share of each State. It was agreed that the Supreme Court's opinion obtained by Government of India shall be remitted to the signatory states and shall be binding on them.

The matter has not been referred to Supreme Court. However, a number of formal and informal discussions have taken place since 1984 to settle the issue amicably. These issues were also discussed in the Northern Zonal Council Meetings held in 1997, 1999 and 2005.

Further, consequent upon the enactment of the Punjab Termination of Agreements Act, 2004 by the Government of Punjab terminating all its agreements on sharing of water with the other States, Union Government has referred the matter to the Hon'ble Supreme Court for seeking its advice.

(c) to (e): A Committee was constituted in Central Electricity Authority in February, 1999 for preparing a background paper on sharing of power in the Hydroelectric Power Stations of Punjab. After analyzing various points raised by the States of Rajasthan, Haryana & Himachal Pradesh in support of their claims and in the absence of the observations of Govt. of Punjab, the Committee concluded that it would in the best interest of all the concerned States that the agreement already reached on 10.05.1984 be followed.